GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT

NOTIFICATION (ORDERS BY THE GOVERNMENT)

Dated Shillong the 11th December, 2025

No.LJ(A)23/85/Pt.II/187 – In exercise of the powers conferred by proviso to article 309 read with article 233 of the Constitution of India, the Government of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Higher Judicial Service Rules, 2015 herein after referred to as principle rules namely:-

- 1. <u>Short title and commencement</u>:- (1) These rules may be called the Meghalaya Higher Judicial Service (Amendment) Rules, 2025.
 - (2) They shall come into force at once.
- 2. Amendment of Schedule B (1) In the existing clause 1 (iv) of Schedule B of the principle rule, the figure "50" shall be substituted with the figure "30".
 - (2)In the existing *clause 1 (iii.a)* of Schedule B of the principle rule, the figure "150" shall be substituted with the figure "70", and the qualifying mark shall be set at '25' (twenty-five).
 - (3) In clause 1, the existing sub-clause (i), i.e. Paper-I shall be omitted. The existing sub-clause (ii) i.e. Paper II shall be renumbered as sub-clause (i) Paper-I, sub-clause (iii) i.e. Paper III shall be renumbered as sub-clause (iii) Paper-II and sub-clause (iiia) i.e. Paper IV shall be renumbered as sub-clause (iii) Paper III.
 - (4) In clause I under Note, Paper-II shall be substituted with Paper-I and Paper-III shall be substituted with Paper-II.

Sd/(Shri. C. V. D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department

Memo No.LJ(A)23/85/Pt.II/187-A Copy to:- Dated Shillong the 11th December, 2025

1. The Accountant General (A&E), Meghalaya, Shillong.

- 2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
- 3. The Registrar General, High Court of Meghalaya.
- 4. Finance (E) Department.
- 5. Personnel A.R. (A) Department.
- 6. Cabinet Affairs Department.
- 7. DEO Law (A) Department.

8. Guard file.

By orders, etc.

Joint Secretary to the Government of Meghalaya Law (A) Department